

MR. SPEAKER: No, please speak on sugar mills and not about Aligarh. I can't allow you to speak on it.

(Interruptions)

SHRI SANTOSH KUMAR GANGWAR: The Government has already stated that a thorough enquiry will be conducted into this incident, but recently when a sitting Member of this House and the Private Secretary to the ex-Prime Minister were on a visit to Aligarh, the Sten gun of their body guard had been snatched away from him.

MR. SPEAKER: It means that you don't want to speak on sugar mills.

(Interruptions)

SHRI SANTOSH KUMAR GANGWAR: Sir, during the last three months, it was on three occasions that a curfew had been clamped there.

MR. SPEAKER: You may see me tomorrow. Now please sit down.

(Interruptions)

SHRI SANTOSH KUMAR GANGWAR: I would like to urge upon the Government to listen to the grievances of the people who are staging a dharna here in Delhi. They are being harassed and their rights are being violated. Through you, I would like to request the Government to pay their immediate attention to this incident and also the hon'ble Minister may kindly make such an arrangement to ensure it that innocent people are not harassed and whatever is being done against them, it stopped.

(Interruptions)

MR. SPEAKER: I have already asked you to see me tomorrow.

(Interruptions)

14.03 hrs.

PAPERS LAID ON THE TABLE

Review on the working of and Annual Report of Indian Renewable Energy Development Agency Ltd., Neyveli Lignite Corporation Ltd; Coal India Ltd. for 1989-90 etc.

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Indian Renewable Energy Development Agency Limited for the year 1989-90.

(ii) Annual Report of the Indian Renewable Energy Development Agency Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1907/91]

(b) (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited for the year 1989-90.

(ii) Annual Report of the Neyveli Lignite Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Li-

brary. See No. LT—1908/91]

(c) (i) Review by the Government on the working of the Coal India Limited for the year 1989-90.

(ii) Annual Report of the Coal India Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1909/91]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1989-90. [Placed in Library. See No. LT—1910/91]

Notifications under Oil Industry (Development) Act, 1974, Review in the working of and Annual Reports of Madras Refineries Ltd. Madras for 1989-90, Bharat Petroleum Corporation Ltd. for 1989-90 etc.

[English]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 31 of the Oil Industry

(Development) Act, 1974 —

(i) The Oil Industry (Development) Amendment Rules, 1990 published in Notifications No. G.S.R. 762 (E) in Gazette of India dated the 7th September, 1990

(ii) The Oil Industry Development Board Employees' (Pension) Rules, 1990 published in Notifications No. G.S.R. 917 (E) in Gazette of India dated the 16th November, 1990. [Placed in Library. See No. LT—1911/91]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1989-90.

(ii) Annual Report of the Madras Refineries Limited, Madras for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1912/91]

(b) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, for the year 1989-90.

(ii) Annual Report of the Bharat Petroleum Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller

and Auditor General thereon. [Placed in Library. See No. LT—1913/91]

- (c) (i) Review by the Government on the working of the Indian Oil Corporation Limited for the year 1989-90.
- (ii) Annual Report of the Indian Oil Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1914/91]
- (d) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited for the year 1989-90.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1915/91]
- (3) A copy of the Motor Spirit and High Speed Diesel (Prevention of Malpractices in Supply and Distribution) Order, 1990 (Hindi and English versions) published in Notification No. G.S.R. 811 (E) in Gazette of India dated the 25th September, 1990 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—1916/91]

Notifications under Railways Act, 1989

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989:—

- (1) The Manner of Giving Open Delivery and Prescription of Partial Delivery Certificate Form Rules, 1990 published in Notification No. G.S.R. 942(E) in Gazette of India dated the 11th December, 1990.
- (2) The Railways (Disposal of Goods not Removed from Notified Railway Stations) Rules, 1989 published in Notification No. G.S.R. 554 (E) in Gazette of India dated the 7th June, 1990.
- (3) The Railways (Punitive Charges for Overloading of Wagon) Rules, 1990 published in Notification No. G.S.R. 558 (E) in Gazette of India dated the 7th June, 1990.
- (4) The Railways (Manner of Delivery of Consignments and Sale proceeds in the absence of Railway Receipt) Rules, 1990 published in Notification No. G.S.R. 595 (E) in Gazette of India dated the 22nd June, 1990.
- (5) The Railway Rates Tribunal (Procedure) Regulation, 1990 published in Notifications No. G.S.R. 600 (E) in Gazette of India dated the 26th June, 1990.
- (6) The Passengers (Changes of Names) Rules, 1990 published in Notifications No. G.S.R. 708 (E) in Gazette of India dated the 16th August, 1990.
- (7) The Cessation of Responsibility (after the Termination of Transit) Rules, 1990 published in Notifica-

tion No.G.S.R. 763 (E) in Gazette of India dated the 7th September, 1990.

- (8) The Disposal of Consignment Rules, 1990 published in Notification No. G.S.R. 901 (E) in Gazette of India dated the 12th November, 1990.
- (9) The Weighment of Consignments (In Wagon-Load or Train-Load) Amendment Rules, 1990 published in Notification No. G.S.R. 854 (E) in Gazette of India dated the 23rd October, 1990.
- (10) G.S.R. 855 (E) published in Gazette of India dated the 23rd October, 1990 containing corrigendum to Notification No. G.S.R. 615 (E) dated the 3rd July, 1990. [Placed in Library. See No. LT—1917/91]

Coal Mines (Amendment) Regulations, 1990 etc.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): On behalf of Shri Ramji Lal Suman I beg to lay on the Table :—

- (1) A copy of the Coal Mines (Amendment) Regulations, 1990 (Hindi and English versions) published in Notification No. G.S.R. 550 (E) in Gazette of India dated the 6th June, 1990 under section 61A of the Mines Act, 1952.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—1918/91]

Reviews on the working of and Annual Reports of National Thermal Power Corporation Ltd. Nathpa Jhakri Power Corporation Ltd. for 1989-90 etc.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRIBABANRAO

DHAKANE): I beg to lay on the Table :—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
- (a) (i) Review by the Government on the working of the National Thermal Power Corporation Limited for the year 1989-90.
- (ii) Annual Report of the National Thermal Power Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1919/91]
- (b) (i) Review by the Government on the working of the Nathpa Jhakri Power Corporation Limited, for the year 1989-90.
- (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1920/91]
- (c) (i) Review by the Government on the working of the Power Finance Corporation Limited, for the year 1989-90.
- (ii) Annual Report of the Power Finance Corporation Limited for the year 1989-90 along with Au-

dited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1921/91]

- (d) (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1989-90.
- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1922/91]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, for the year 1988-89 along with Audited Accounts under sub-section (5) of Section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT—1923/91]

14.03 1/2 hrs.

COMMITTEE ON PETITIONS

Second Report

[English]

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): I beg to present the Second Report (Hindi and English versions) of the Committee on Petitions.

[English]

MR. SPEAKER: The House stands adjourned for lunch to meet again at 3 P.M.

14.03 hrs.

The Lok Sabha then adjourned for lunch till fifteen of the clock

The Lok Sabha re-assembled after Lunch at four minutes past Fifteen of the Clock

[SHRI VAKKOM PURUSHOTHAMAN *in the Chair*]

MR. CHAIRMAN: Shri Maheshwar Singh.

STATEMENTS UNDER DIRECTION 115

Re. Reply to USQ No. 4055 dated 4.9.1990 on Acquisition of land in Himachal Pradesh for Military Transit Camp

[English]

SHRI MAHESHWAR SINGH (Mandi): Mr. Chairman, Sir, with your permission, I rise to make a statement under Direction 115 as under:—

I had addressed unstarred question No.